

DIVISION BENCH
COURT - II

O-210

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/744(KB)2020
IA(I.B.C)/1477(KB)2022,
IA(I.B.C)/219(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05TH JULY 2024

IN THE MATTER OF	SEEMANT NAHATA VS DIVYASWARNA PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Urmila Chakraborty, Adv.] for RP
Ms. Pallavi Ray, Adv.
Mr. S. Ghosh, RP

Mr. Rahul Parasrampurua, Adv.] for the Respondent

Mr. Ankur Verma] for Suspended Directors in person

ORDER

1. Ld. Counsel for the Respondents submits that he will file a list of cash withdrawal invoices and other documents and therefore the Respondents are directed to file the same by way of an affidavit within a period of 7 (seven) days.
2. Ld. Counsel for the RP if wants to dealt with the same, if required, within 3 (three) days thereafter.
3. List this matter **on 30.07.2024 at 01:15 P.M.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**